

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

166/2002  
OA/TA/MP No. ....

Abdul Rashid ..... Versus ..... U O I & Ors. ....

Date of Order	Orders
16.4.2002	<p>Mr.A.N.Gupta - Counsel for applicant.</p> <p>The learned counsel for the applicant seeks to dispose of this O.A with the direction to the respondents to decide the representation if filed by the applicant, within four weeks, by a reasoned and speaking order.</p> <p>In view of the submissions made before us, we direct respondents Nos.2 / 3, to decide the representation of the applicant, if filed by him within four weeks from the date of passing of this order, by a reasoned and speaking order, considering the grievances of the applicant sympathetically and as per rules. The applicant shall be at liberty to approach the appropriate forum in case he feels aggrieved by the disposal of the representation.</p> <p>A copy of this order alongwith a copy of the O.A be sent to respondents No.2 and 3 for necessary action.</p> <p><i>(H.O.Gupta)</i> (H.O.Gupta) Member (A).</p> <p><i>S.K.Agarwal</i> (S.K.Agarwal) Member (J).</p> <p><i>Recd. 18-4-2002</i></p> <p>REGD. COPY OF OA &amp; ORDER SENT TO R2,3 FILE 559,560 DATE 24/4 DRAFTED</p>